(ix) During the period from 1.10.2018 to 30.10.2019, Public Sector Banks have sanctioned support to NBFCs/HFCs amounting to a total of ₹4.14 lakh crore, including ₹0.97 lakh crore for pool-buy-outs of assets of NBFCs/HFCs.

#### Loan defaulters of Indian Renewable Energy Development Agency

\*163. SHRI DHIRAJ PRASAD SAHU: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the details of loan defaulters, wilful loan defaulters of Indian Renewable Energy Development Agency (IREDA) during the last three years and the current year and the names of such defaulting companies as per the latest estimate;
- (b) the details of total amount of loan outstanding against the said companies till date, company-wise;
- (c) the total amount of subsidy given by Government to loan defaulter companies for non-renewable energy projects, company-wise/amount-wise; and
  - (d) the action taken against the loan defaulters/wilful defaulters, company-wise?

THE MINISTER OF STATE OF THE MINISTRY OF RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) to (d) IREDA provides loans for renewable energy projects in the country. The names of loan defaulter companies, total loan outstanding against these companies during last three years and the current year (upto 30.09.2019) and details of action taken against them are given in the Statement (See below). The total outstanding loan from these companies for said period is ₹ 1556.30 crore. The Ministry of New and Renewable Energy releases Central Financial Assistance under its various schemes like Small Hydro Power Scheme, Biomass Power and Cogeneration Programme, Concentrated Solar Thermal (CST) Programme, Waste to Energy Programme, etc., directly to the developers, and provides Generation Based Incentive (GBI) for grid connected wind and solar power projects through IREDA. GBI is disbursed based on net generation of wind and solar power. The details of Central Financial Assistance and GBI released to companies which are loan defaulters of IREDA and have been classified as NPA during the last three years and the current year are given in the Statement-II.

Details of Loan Defaulter Companies, total loan outstanding against these companies during last three years and current year (upto 30.09.2019) and action taken against them

Statement-I

## Year 2019-20 (upto 30-09-2019)

Sl. No.	Name of the Party	Sector	Loan Outstanding (₹ in Crore)	Reasons for NPA	Action Taken
1	2	3	4	5	6
1.	Aeolus Wind Parks Private Limited	Wind	281.51	Delay in payment from APDISCOM	<ul> <li>The company is expecting intering payment from APDISCOM at ₹2.43/2 crore by December, 2019 and the entire overdues is likely to be cleared by December, 2019.</li> </ul>
2.	Mahidad Wind Energy Pvt. Ltd.	Wind	69.41	<ul> <li>Delay in commissioning of plant</li> <li>Filing of case of parent company (IL&amp;FS) in NCLT.</li> </ul>	<ul> <li>IREDA has filed its claim in National Company Law Tribuna (NCLT) and Committee of Creditors (CoC) meetings are going on.</li> </ul>
3.	Naraingarh Sugar Mills Ltd.	Co-generation	105.72	Tariff related issues with Haryana DISCOM	<ul> <li>The crushing season has just started and it is likely that all pending dues will be cleared before March, 2020.</li> </ul>
					<ul> <li>Tariff issue is under discussion with Haryana DISCOM. The account it likely to be regularized in FY 2020-21.</li> </ul>

The promoters have now brought in

additional funds required to complete

125

						the project.
					•	The commissioning of sugar and cogen plant is likely by Jan., 2020.
5.	Vaayu Energy Limited	Wind (Manufacturing loan)	82.00	Delay in commissioning of project	•	Borrower is likely to approach for a resolution plan
6.	Nawanshahr Power Private Limited	Co-generation	51.15	<ul> <li>Delay payment from PSPCL (DISCOM)</li> <li>Non operation of plant in off-season</li> </ul>	•	The plant will start operations for current reason and also they are also in process of procuring biomass for off-season so that they can operate the plant throughout the year which will help them in clearing IREDA dues in time.
7.	Gangakhed Sugar and Energy Ltd.	Co-generation	51.08	<ul> <li>Filing of case in NCLT by one of the sugar unit lender.</li> <li>All the revenues are handled by Resolution Professional and distributed proportionately.</li> </ul>	•	IREDA has submitted its claim to National Company Law Tribunal (NCLT) on 25-10-2019. Corporate Insolvency Resolution Process (CIRP) is started and Committee of Creditors (CoC) meetings are going on.
8.	Siddhanath Sugar Mills Ltd.	Co-generation	30.70	Due to draught and less generation from the project	•	Recovery action including action under SARFAESI Act is under examination.

Delay in commissioning of project

Shri Chamundeswari Co-generation

Sugars Ltd.

92.19

1	2	3	4	5	6
					The promoters of the company have
					been called for discussion and future
					action plan. The company have
					submitted resolution plan and same is
					under examination.
	Total		763.76		
Year	r 2018-19				
1.	Vish Wind	Wind	138.00	Due to less realization of REC	• The restructuring proposal approved
	Infrastructure			generated from the project	by IREDA and it is likely that the
	Ltd.				repayment of loan will be done as pe
					restructured plan. The account will be
					become regular in FY 2020-21.
2.	Vish Wind	Wind	37.22	Due to less generation	The restructuring proposal approved
	Infrastructure Ltd.				by IREDA and it is expected that the
					repayment of loan will done as pe
					restructured plan. The account wil
					become regular in FY 2020-21.
3.	Dharani Sugars &	Co-generation	57.77	Due to draught and delay in	Action under National Company Law
	Chemicals Limited			payment from TANGEDCO	Tribunal (NCLT) initiated.
					<ul> <li>Recall notice issued and filing o</li> </ul>
					application is under process.

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Manali Sugars	Co-generation	26.79	Low generation	•	The revenues genera
Limited					project in last year wa
					non-TRA Account. T
					discussed in the IR
					committee on 09.08.
					approved committee
					declaration of the com
					defaulter as per RBI
					01.07.2015. Subsequent
					made a representatio
					deration, which is under
				•	Meanwhile, company ha
					TRA & revenue would g
					same. Company is like
					overdue of ₹8.50 Crore
					FY.
Taxus Infrastructure	Solar - PV	36.74	Due to damage of solar modules	•	The proposal for

and inverters, in cyclone

4.

5.

and Power Projects

Pvt. Ltd.

- erated from the was deposited in a The matter was IREDA's internal 8.2019. A board ee recommended ompany as willful BI Circular dated ntly, The company tion for reconsider examination.
- has opened a fresh get credited in the ikely to clear the ores in the current
- rectification / replacement of solar modules and inverters sanctioned and generation from the project is stabilizing.
- The company is in process of submitting restructuring/resolution plan for repayment of dues.

1	2	3	4	5	6
6.	Luit Renewable Private Limited	CST	0.32	Low realization of sale revenues due to low generation.	<ul> <li>The company is in process of submission of proposal to settle the account through One Time settlement.</li> </ul>
	Total		296.85		
Yea	r 2017-18				
1.	Wind World India Infrastructur Pvt. Ltd.	Transmission  re Line and  construction  of pooling  substation  (Manufacturing)	75.88	The parent company M/s. Wind World India Ltd. is in NCLT since 20.02.2018 and no revenues are being credited to the project account	Corporate Insolvency Resolution     Process (CIRP) is going on and     resolution process is final stage
2.		Transmission Line and construction of pooling substation	40.42		
3.	Lokshakti Sugar & Allied Industries Ltd.	Co-generation	39.06	Delayed implementation of the project.	<ul> <li>Action under National Company Law         Tribunal (NCLT) initiated. Recall         notice issued and filing of application         in NCLT is under process.     </li> <li>Other lenders have initiated action in</li> </ul>

DRT.

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Written Answers to

[RAJYA SABHA]

4.	Green Elephant India Pvt. Ltd.	Waste To Energy	7.91	Due to low realization of sale revenues from generation	<ul> <li>Action under SARFAESI Act taken.</li> <li>The company has submitted a reschedulement proposal and same is under examination.</li> </ul>
5.	Gau Samridhi	Waste To Energy	1.08	Due to low realization of sale revenues, operation of plant stopped.	<ul> <li>Action under SARFAESI Act taken.</li> <li>The company has informed that they are in discussion with prospective buyers to operate the plant and then take over the same.</li> </ul>
6.	Poweronicks	Bio-Mass	1.77	Due to high biomass price and low tariff, the operation of plant is stopped.	<ul> <li>Action under NCLT initiated. Recall notice to be issued and filing of application in NCLT is under process.</li> </ul>
		Total	166.12		
Year	2016-17				
1.	Venika Hydro Projects Pvt Ltd.	Small Hydro	225.78	Project was stalled for about 4 years due to various reasons including paucity of funds.	<ul> <li>IREDA has sanctioned additional loan for commissioning of project.</li> <li>Project was commissioned in October, 2019; and is likely to become regular account in FY 2021-22.</li> </ul>
2.	Saroj Energy Company Pvt. Ltd.	Small Hydro	9.84	Low generation due to less water available.	<ul> <li>Company has recently submitted resolution plan, which is under consideration</li> </ul>

Written Answers to

[3 December, 2019]

Starred Questions 129

1	2	3	4	5	6
3.	Siva Renewable Power & Energy Ltd.	Wind	59.50	Delay in payment from MSEDCL and Right of Way (RoW) issue, the plant could not generate.	<ul> <li>Possession under SARFAESI Act taken, revenues from the project received directly by IREDA.</li> <li>Project is shut down due to RoW</li> </ul>
					issues.  • Auction notice will be issued.
4.	Samrudhi Sugars	Co-generation	17.51	Low generation owing to drought	Auction notice will be issued.      The restructuring proposal approved by
٠.	Ltd.	Co-generation	17.31	Low generation owing to drought	IREDA and it is likely that the repayment of loan will be done as per restructured plan. The account will become regular in FY 2020-21.
5.	J H V Sugars Limited	Co-generation	16.93	Delay in implementation of project.	<ul> <li>IREDA had already sanctioned OTS and the company had accepted the OTS sanction</li> </ul>
					• The company has paid ₹ 5.50 Crores cout of total OTS amount of ₹ 25.92 Crores. The account is likely to be settle. in FY 2020-21.
	Total		329.57		

130 Written Answers to

[RAJYA SABHA]

Starred Questions

### Statement-II

Central Financial Assistance (CFA) and Generation Based Incentive (GBI) released to the companies which are loan defaulters of IREDA & classified as NPA during last three years and current year (up to 25.11.2019)

Generation Based Incentive (GBI) provided by Ministry of New and Renewable Energy (MNRE) through IREDA

# Year 2019-20 (data upto 25.11.2019)

Sl. No.	Name of Company/Sector	Total GBI released in ₹
1.	Mahidad Wind Energy Pvt. Ltd.	25.99 Lakh
Year 2018	-19	
2.	Vish Wind Infrastructure LLP	3786.94 Lakh
Year 2016	-17	
3.	Siva Renewable Power & Energy Ltd	246.65 Lakh
Central	Financial Assistance provided by MNRE und	er its various Schemes
Year 2018	-19	
1.	Manali Sugars Limited- CFA under MNRE's Biomass Power and Cogeneration Programme	₹ 33.20 Lakh
2.	Luit Renewable Private Limited-CFA under MNRE's Concentrated Solar Thermal	₹ 29.70 Lakh
Year 2017	-18	
3.	Green Elephant India Pvt. LtdCFA under MNRE'S Waste to Energy Programme	₹ 160 Lakh

### **SGST and CGST Collection**

\*164. SHRI KUMAR KETKAR: Will the Minister of FINANCE be pleased to state: